

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **ISHWAR CHAND AGRO PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ISHWAR CHAND AGRO PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	22-07-2010
3.	Authority under which corporate debtor is incorporated / registered	ROC-KANPUR
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74992UP2010PTC041432
5.	Address of the registered office and principal office (if any) of corporate debtor	KC - 105, KAVI NAGAR, GHAZIABAD, U.P. - 201001
6.	Insolvency commencement date in respect of corporate debtor	18-12-2020
7.	Estimated date of closure of insolvency resolution process	16-06-2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	NAME: MR. PIYUSH MOONA REG. NO.: IBBI/IPA-001/IP-P00990/2017-2018/11630
9.	Address and e-mail of the interim resolution professional, as registered with the Board	ADDRESS: FLAT NO. 04034, ATS ADVANTAGE AHINSA KHAND 1, INDIRAPURAM, GHAZIABAD, UTTAR PRADESH - 201014 E-MAIL: PIYUSHMOONA@GMAIL.COM
10.	Address and e-mail to be used for correspondence with the interim resolution professional	ADDRESS FOR SENDING CLAIMS: SYNERGY INSOLVENCY PROFESSIONALS LLP 906, I-THUM BUSINESS PARK, SECTOR 62, NOIDA, UTTAR PRADESH - 201301 E-MAIL ID: CIRP.ISHWARCHANDAGRO@GMAIL.COM
11.	Last date for submission of claims	01-01-2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms; and (b) Details of authorized representatives are available at:	(a) https://www.ibbi.gov.in/legal-framework/rules (b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a **Corporate Insolvency Resolution Process** of the **Ishwar Chand Agro Private Limited** on 18-12-2020 in **Company Petition (IB) No.50/ALD/2019**.

The creditors of Ishwar Chand Agro Private Limited, **are hereby called upon to submit their claims with proof on or before 01-01-2020** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class **NA** in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Piyush Moona



Piyush Moona
Reg. No. IBBI/IPA-001/IP-P00990/2017-2018/11630
Interim Resolution Professional
Ishwar Chand Agro Private Limited

Date: 19-12-2020
Place: Ghaziabad